

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) CHENNAI

IN THE MATTER OF:

Original Application No. 19 of 2013 (SZ)

Meenavargal Membattu Sangam ... Applicant

vs

The Chief Secretary, Government of Tamil Nadu, Chennai and Others. ...Respondent(s)

Original Application No. 248/2016 (SZ)

Meenava Thanthai K.R. Selvaraj Kumar, Meenavar Nala Sangam. ... Applicant

vs

The State of Tamil Nadu, Rep.by its Secretary to Government, Chennai and Others
...Respondent(s)

Original Application No. 224 of 2016 (SZ)

Meenava Thanthai K.R. Selvaraj Kumar ... Applicant

vs

The Chief Secretary, Government of Tamil Nadu, Secretariat, Chennai and Others.
... Respondent(s)

Appeal No. 51/2017 (SZ)

M/s. Manali Petrochemicals Limited ... Appellant

vs

The Central Pollution Control Board, New Delhi and Others ... Respondent(s)

Appeal No.52 of 2017 (SZ)

M/s. Manali Petrochemicals Limited ... Appellant

vs

The Central Pollution Control Board, New Delhi and Others. ... Respondent(s)

STATUS REPORT FILED ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD IN COMPLIANCE TO THE HON'BLE TRIBUNAL ORDER DATED MARCH 04, 2021

I, H. D. Varalaxmi, D/o Sh. H.S. Devaiah, Hindu, aged about 51 years and having office at the Regional Directorate – Chennai, Central Pollution Control Board, 2nd Floor, 77-A, Ambattur Industrial Estate, Chennai – 600 058, do hereby solemnly affirm and sincerely state as follows:

2. That I am presently working as Scientist 'E' & Regional Director, Regional Directorate - Chennai, Central Pollution Control Board (hereafter called as CPCB) have been authorized to file the status report of M/s Kothari Petrochemical Limited. I am fully conversant with the facts of the case and hence, competent and authorized to depose and swear the present as under:
3. That the Hon'ble National Green Tribunal, Southern Zone Bench, Chennai vide order dated 04.03.2021 has directed CPCB to ascertain as to whether the recommendations has been complied with by the Kothari Petrochemical Companies and submit a current status of the same before the next hearing. The status report is enclosed as Annexure.


DEPONENT
H.D. VARALAXMI, M.Tech
Regional Director
CENTRAL POLLUTION CONTROL BOARD
(MoEF & CC, Govt. of India)
Regional Directorate (Chennai)
2nd Floor, 77-A, South Avenue Road,
Ambattur Industrial Estate, Chennai - 600 056

VERIFICATION

It is verified that the content of this report is based on the observations of the joint committee and nothing has been concealed therein.

Signed and verified on this 18th day of March, 2021 at Chennai

COUNSEL FOR CPCB




DEPONENT
H.D. VARALAXMI, M.Tech
Regional Director
CENTRAL POLLUTION CONTROL BOARD
(MoEF & CC, Govt. of India)
Regional Directorate (Chennai)
2nd Floor, 77-A, South Avenue Road,
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Status Report of M/s Kothari Petrochemical Limited, Manali
*(as per Hon'ble Tribunal, Southern Zone, Chennai order dated 04.03.2021 in
 OA nos. 19/2013, 224/2016, 248/2016 and Appeal nos. 51/2017 & 52/2017)*

1. Background:

The Honourable National Green Tribunal, Southern Zone, Chennai, in the matter of OA nos. 19/2013, 224/2016, 248/2016 and appeal nos. 51/2017 & 52/2017 directed on 04.03.2021 as;

“The Central Pollution Control Board (CPCB) is directed to ascertain as to whether the recommendations has been complied with by the Kothari Petrochemical Companies and submit a current status of the same before the next hearing date.”

2. Sampling & Analysis:

In compliance to the Hon'ble tribunal order, the Central Pollution Control Board, Regional Directorate - Chennai has carried out inspection & monitoring of source emission and ETP outlet on March 11, 2021.

- i) Third stage RO reject sample (which is being discharged to marian outfall) was collected and analyzed. The analysis report reveals that all parameters meeting the prescribed discharge norms.

Parameters	Outlet	Marine disposal standards
pH	7.4	5.5-9.0
TSS mg/L	BDL	100
COD mg/L	198	250
BOD mg/L	28	100
Fluoride mg/L	0.86	15
Sulphate mg/L	394	1000
Free ammonia (as NH ₃) mg/L	1.2	05
Ammonia as N mg/L	29.2	50
Total Kjeldahl Nitrogen as N	31.4	100

- (ii) Monitoring of source emission carried out in the stack connected to CPP boiler in which rice husk is used as fuel. The analysis results show that PM emission is within the prescribed limit.

Parameters	CPP Boiler	Standard
PM mg/Nm ³	24.3	50
Sulphur dioxide mg/Nm ³	16.6	-
Oxides of nitrogen mg/Nm ³	201	-

3. Status of Recommendations made by Committee:

Recommendations	Status
All units are required to install flow meters to maintain proper records of water consumption, effluent generation from different section of process along with material balance and water balance and same to be made available to TNPCB/CPCB during inspection.	The unit has installed flow meters at Inlet of ETP, RO Feed, RO Reject Stage 1, 2 & 3, RO permeate (combined all stage) and Final discharge point.
From the analysis results, it shows that except sulphate and ammonical nitrogen, remaining parameters are meeting the prescribed standards.	All parameters are meeting the prescribed discharge norms.
The analysis results show that the emissions are within the standard norms except PM of M/s KPL CPP Boiler stack.	PM of CPP boiler is meeting the prescribed norms.
M/s Kothari Petrochemicals Ltd., shall be directed to remit the interim compensation of Rs. 24 Lakhs for non-compliance.	Notice is not issued by TNPCB to remit the compensation of Rs 24 lakhs calculated by the committee.

TNPCB shall be direct to issue notice to the industry, M/s Kothari Petrochemical Limited to remit the environmental compensation of Rs. 24 Lakhs as recommended in the joint committee report.



R. Rajkumar
Scientist D
Central Pollution Control Board
Regional Directorate (Chennai)

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**STATUS REPORT FILED ON
BEHALF CENTRAL POLLUTION
CONTROL BOARD (CPCB)**

Advocate D. S. Ekambaram

COUNSELS FOR CPCB